<u>COURT-II</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 169 OF 2018

Dated: 12th September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Himachal Sorang Power Pvt. Ltd.

.... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Shri Venkatesh

Ms. Nishtha Kumar Mr. Sandeep Rajpurohit

Mr. Vikas Maini

Counsel for the Respondent(s) : Ms. Suparna Srivastava

Mr. Tushar Mathur for R-2

Mr. Ashok Rajan

Chief Manager (Law) for R-3

ORDER

The Chief Manager (Law), Mr. Ashok Rajan, accepts notice on behalf of the third Respondent. He prays for one week time to file his reply in the matter. Learned counsel, Mr. Tushar Mathur appearing for the second Respondent prays for four weeks time to file his reply in the matter.

Submissions made by the learned counsel appearing for the Respondent Nos. 2 and 3, as stated above, are placed on record.

Learned counsel appearing for the second Respondent and the Chief Manager (Law) appearing for the third Respondent are permitted to file their respective reply in this matter by 10.10.2018, after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by the Appellant by 24.10.2018, after duly serving copy on the other side.

List this matter on <u>30.10.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

vt/pk